

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 2962

TO BE ANSWERED ON THE 15<sup>TH</sup> MARCH, 2016/PHALGUNA 25, 1937 (SAKA)

REINSTATEMENT OF COMPENSATORY PAY

2962. SHRI BISHNU PADA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the people's representative of Andaman and Nicobar (A&N) Islands has taken up the matter with the Ministry of Home Affairs vide letter dated 16.12.2014 for reinstatement of compensatory pay with arrear payment to the fire service personnel of A&N Police Fire Service at par with the police personnel of A&N Police department and also at par with Fire Service personnel of Arunachal Pradesh, Delhi, J&K etc.; and

(b) if so, the details thereof and the action taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): A reference was received from the people's representative of Andaman & Nicobar Islands requesting for reinstatement of compensatory pay to the fire service personnel of A&N Administration. The proposal was examined in the Ministry and was referred to the Ministry of Finance (Department of Expenditure) which was however not agreed to. The matter has again been referred to the Department of Expenditure for reconsideration on the direction of Hon'ble CAT, Kolkata Bench.

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